

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 202/MP/2020**

Subject : Petition under Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, for truing up of expenditure approved vide order dated 31.5.2017 in Petition No. 36/MP/2017 for years 2016-19 towards deployment of special security forces (CISF) at Wagoora Sub-station in respect of Northern Region.

Petitioner: : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh State Electricity Board and 16 Ors.

Date of Hearing : 6.3.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

Parties Present : Shri Ved Prakash Rastogi, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Ashish Alankar, PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition has been filed for truing up of the actual expenditure during the years 2016-17, 2017-18 and 2018-19 towards the deployment of the special security forces in the Wagoora Sub-station. He submitted that the Commission, vide order dated 31.5.2017 in the Petition No. 36/MP/2017, had approved the actual expenditure in 2015-16 and reimbursement of 85% of projected additional expenditure by the Petitioner for the years 2016-17, 2017-18 and 2018-19 in the Wagoora Sub-station subject to the truing-up. He further submitted that accordingly the instant petition is filed for truing up of the projected expenditure approved for the period 2016-19 and requested to allow the same as claimed in the petition. He also submitted that none of the Respondents have file any reply in the matter.



2. None of the Respondents were represented.

3. After hearing the representative of the Petitioners, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/-  
(V. Sreenivas)  
Joint Chief (Law)

